

30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha".

The motion was adopted.

(III) Committee on Public Undertaking

SHRI BASU DEB ACHARIA (Bankura): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertaking for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993".

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertaking for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993"

The motion was adopted.

SHRI BASU DEB ACHARIA (Bankura): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicated to this House the names of

the members so nominated by Rajya Sabha".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha".

The motion was adopted.

(IV) Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI K. PRADHANI (Nowrangpur): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1992 and end ending on the 30th April, 1993".

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993".

The motion was adopted.

SHRI K. PRADHANI (Nowrangpur): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1992 and ending on the 30th April, 1993 and do communicate to this House the names of the members so nominated by Rajya Sabha".

The motion was adopted.

13.40 hrs.

MATTERS UNDER RULE 377

(I) **Need to renovate Karad Railway Station**

[English]

SHRI PRITHVIRAJ D. CHAVAN (Karad): Karad city in Satara district of Maharashtra is an important trade, agro-industrial and educational centre. It is on the Poona-Miraj broad gauge section of the South

Central Railway. Among others Karad Station is used by six large co-operative sugar mills and Koyna Hydro project for loading and unloading machinery etc. Thousands of students, industrial workers and common people from Sangli and Satara districts use this station. It also serves thousand of cooperative societies. The station building and premises are old and are in bad condition. All major trains halt there. Its platforms need to be urgently renovated as four bogies and coaches extend beyond the platform. I, therefore, urge the Government to take immediate steps to renovate the station and extend the platform.

(II) **Need to rehabilitating the people affected due to setting up of Liquid Propulsion System Centre in Mahendragiri, Tamil Nadu**

SHRI R. DHANUSKODI ATHITHAN (Tiruchendur): In my constituency, Tiruchendur, Tamil Nadu, The project of Liquid Propulsion System Centre in Mahendragiri is now being established under the aegis of ISRO. For this purpose, several hundred acres of cultivable land has been acquired by the Central Government from the farmers with the assurance that the members of families of these farmers who have given their land for the establishment of the Centre, would be given suitable employment when the unit starts working. But to their great concern and dismay, the ISRO has been recruiting people for various posts in the unit from the neighbouring State. The organisation has already transferred a good number of staff from Thumba Space Research Centre at Thiruvananthapuram Kerala, to the Liquid Propulsion Unit at Mahendragiri.

The people living in three districts which are the most backward districts in Tamil Nadu are very much agitated over the policies followed by the ISRO by recruiting the people to fill up the posts in Mahendragiri Unit as also the organisation's policy of transferring the staff from the Thumba Space Centre in Kerala.

I would, therefore, request the Govern-